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Title: Rajya Sabha had no recommendations to make to the Lok Sabha in the Finance Bill, 2021 agreed without any amendment to the Government of National Capital Territory of Delhi (Amendment) Bill, 2021, as passed by Lok Sabha.

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 2021, which was passed by the Lok Sabha at its sitting held on the 23rd March, 2021 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

- (ii) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 24th March, 2021 agreed without any amendment to the Government of National Capital Territory of Delhi (Amendment) Bill, 2021 which was passed by the Lok Sabha at its sitting held on the 22nd March, 2021.”
